

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.9/2000

Thursday this the 6th day of January, 2000

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE SHRI J.L.NEGI, MEMBER(A)

K.Janamma, EDSPM,
W/o K.Swamynathan Achari,
Thekkumbhagam, Paravoor,
Kollam Postal Division,
residing at : S.J.Dale, Kollam. .. Applicants

(By Advocate Shri M.R.Rajendran Nair)

vs.

1. Senior Superintendent of Post Offices,
Kollam Division,
Kollam.
2. Assistant Superintendent of Post Offices,
Kollam South Sub-Division,
Kollam.
3. Union of India, represented by
the Secretary to the Government of India,
Ministry of Communications,
New Delhi. .. Respondents

(By Advocate Shri K.R.Rajkumar, ACGSC)

The application having been heard on 6th January 2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN: Learned counsel for the applicant seeks permission to withdraw the Original Application with liberty to approach the departmental authorities for the appropriate reliefs. With liberty to the

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applicant to approach the departmental authorities for redressal of his grievances, the application is dismissed as withdrawn. No costs.

JL Negi
(J.L.NEGI)
MEMBER(A)

A. V. Haridasan
(A. V. HARIDASAN)
VICE CHAIRMAN

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